



The Insolvency and Bankruptcy Board of India

&

Indian Institute of Insolvency Professionals of ICAI

in association with the
British High Commission
organises a session on

“Cross Border Insolvency”

Wednesday, 23rd February 2022

3:00 PM – 5:00 PM

AGENDA

- Need for Cross Border Insolvency
- Recommendations of Cross Border Working Group Committee and its implementation
- Role of IPs during Cross Border Insolvency
- Issues in Cross Border Insolvency – Singapore perspective
- Recognition of Foreign Insolvency Proceedings in Singapore
- Working of UNCITRAL Model Law
- Foreign company commencing restructuring in Singapore

Welcome Address & Opening Remarks by



Dr. Ashok Haldia
Chairman, IIIPI



Mr. Sudhaker Shukla,
Whole Time Member, IBBI

Eminent Speakers



Mr. Sim Kwan Kiat
Head: Restructuring and
Insolvency Practice
Rajah & Tann, Singapore



Ms. Aparna Ravi
Partner, Samvad Partners

Joining Link: https://svilive.in/Session_on_Cross_Border_Insolvency/